

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. †3801**

**TO BE ANSWERED ON THE 16<sup>TH</sup> JULY, 2019/ ASHADHA 25, 1941 (SAKA)**

**ACID ATTACKS**

**†3801. SHRIMATI RAMA DEVI:  
SHRI VISHNU DAYAL RAM:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether incidents of acid attack on women and girls are taking place in the country;**

**(b) if so, the details of the incidents of acid attack on women and girls during the last three years, State-wise;**

**(c) the details of the laws for taking action against the criminals along with the rules for granting compensation in such cases;**

**(d) whether the existing system has been found to be lethargic in stopping the incidents of acid attacks due to which targeted success could not be achieved; and**

**(e) if so, the details thereof and the corrective steps being taken in this regard?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)**

**(a) & (b): National Crime Records Bureau (NCRB) compiles and publishes statistics on crimes in its publication "Crime in India". The published reports are available till the year 2016. Details of State/UT-wise cases registered for acid attack on women (including girls) during 2014-2016 are available at Annexure.**

**(c): The offence of acid attack is punishable under Section 326A and 326B of Indian Penal Code (IPC). Further, Section 166B of IPC (read with Section 357C of Code of Criminal Procedure (Cr. P.C.)) provides, that no acid attack victim will be denied treatment by any hospital, public or private under any pretext and erring hospital/ clinic violating the legislative provisions is punishable with imprisonment up to one year or fine or both. Section 357C of Cr. P.C. also provides that free treatment to be provided to the acid attack victims. Section 357A of Cr. P.C. provides that compensation under Victim Compensation Scheme is to be paid to the victims. Section 357B of Cr. P.C. further provides that compensation payable under section 357A shall be in addition to the payment of fine to victim. National Legal Services Authority (NALSA) has formulated a Compensation Scheme for Women Victims/ Survivors of Sexual Assault/ other crimes – 2018 regarding the compensation to be given to Women Victims/Survivors of Sexual Assault/ other crimes, which also includes cases of acid attacks. The Scheme has been circulated by the Ministry of Women & Child Development and the Ministry of Home Affairs to all States/UTs for compliance.**

**(d) & (e): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, the Ministry of Home Affairs has issued a comprehensive Advisory on 20<sup>th</sup> April 2015 on taking steps to implement the provisions of IPC, expediting cases of Acid Attack, and to provide treatment and compensation to victims. This advisory is available on [www.mha.gov.in](http://www.mha.gov.in). The Ministry of Home Affairs has also circulated the Model Poison Rules on 30.8.2013 to all States/UTs for notifying the same to regulate the sale of acid in respective State/UT.**

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**ANNEXURE**  
**L.S.US.Q.NO.3801 FOR 16.07.2019**

**State/UT-wise Cases Registered (CR) under Acid Attack (Section 326A IPC) for Crime against Women during 2014-2016**

SL	State/UT	2014	2015	2016
		CR	CR	CR
1	Andhra Pradesh	5	11	3
2	Arunachal Pradesh	0	0	0
3	Assam	0	1	8
4	Bihar	2	5	2
5	Chhattisgarh	0	0	0
6	Goa	0	0	1
7	Gujarat	5	3	6
8	Haryana	5	3	8
9	Himachal Pradesh	0	1	0
10	Jammu & Kashmir	1	0	0
11	Jharkhand	1	0	0
12	Karnataka	2	1	2
13	Kerala	1	5	9
14	Madhya Pradesh	7	5	4
15	Maharashtra	2	6	2
16	Manipur	0	0	0
17	Meghalaya	0	0	0
18	Mizoram	0	0	0
19	Nagaland	0	0	0
20	Odisha	8	5	12
21	Punjab	5	2	5
22	Rajasthan	3	0	2
23	Sikkim	1	0	0
24	Tamil Nadu	6	7	1
25	Telangana	0	1	0
26	Tripura	2	0	1
27	Uttar Pradesh	42	51	44
28	Uttarakhand	0	0	0
29	West Bengal	27	20	40
	<b>TOTAL STATE(S)</b>	<b>125</b>	<b>127</b>	<b>150</b>
30	A & N Islands	0	0	0
31	Chandigarh	0	0	0
32	D&N Haveli	0	0	0
33	Daman & Diu	0	0	0
34	Delhi UT	12	13	10
35	Lakshadweep	0	0	0
36	Puducherry	0	0	0
	<b>TOTAL UT(S)</b>	<b>12</b>	<b>13</b>	<b>10</b>
	<b>TOTAL (ALL INDIA)</b>	<b>137</b>	<b>140</b>	<b>160</b>

Source: Crime in India

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